**THE NATIONAL COMPANY LAW TRIBUNAL**
**CHANDIGARH BENCH, CHANDIGARH**
**(through web-based video conferencing platform)**

**Item No. 4**
**CP (IB) No. 101/Chd/Pb/2021**

**Under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**In the matter of:-**

Girdhari Lal Mukesh Kumar …Petitioner-Operational Creditor

Vs.

Amar Parkash Rice
Exports Pvt. Ltd. …Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr. Tejinder Pal Singh, Advocate for the petitioner-operational creditor.

On 04.10.2021, the following order was passed:-

> "On the face of it, the CP is barred by the period of limitation. At the request of learned counsel for the petitioner to take appropriate steps, list the CP on 10.11.2021."

2. Today, learned counsel for petitioner has stated that he does not want to proceed with the present petition and seeks leave of this Tribunal to withdraw the present petition. In view of the statement made by the learned counsel for the petitioner, the present CP (IB) No. 101/Chd/Pb/2021 is dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

November 10, 2021
YP